



The Karnataka Sakaala Services Act, 2011

Act No. 1 of 2012

Amendment appended: 31 of 2014, 39 of 2026

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THE KARNATAKA SAKALA SERVICES ACT, 2011 and (Amendment) Act, 2014
(THE KARNATAKA GUARANTEE OF SERVICES TO CITIZENS BILL, 2011)

(Amended Vide Notification No. SAMVYASHAVI 32 Shasana 2012, Dated: 3.9.2012)

A Bill to provide for guarantee of services to citizens in the State of Karnataka within the stipulated time limit and for matters connected therewith and incidental thereto.

Whereas, it is expedient to provide for guarantee of services to citizens in the State of Karnataka within the stipulated time limit and for matters connected therewith and incidental thereto.

Be it enacted by the Karnataka State Legislature in the Sixty-Second Year of the Republic of India as follows:-

1. Short title and commencement. - (1) This Act may be called the Karnataka Guarantee of Services to Citizens Act, 2011.

(2) It shall come into force on such date as the Government may, by notification in the official Gazette, appoint.

2. Definitions.- In this Act, unless the context otherwise requires,-

- (a) “Appellate Authority” means an officer appointed by the Government invested with the power to hear appeal against the orders passed by any competent officer under this Act;
- (b) “Citizen related service” includes the service as specified in the Schedule;
- (c) “Competent officer” means an officer appointed by the Government who shall be empowered to impose cost on the public servant defaulting or delaying the delivery of service in accordance with this Act;
- (d) “designated officer” means an officer specified in the Schedule who is required to provide citizen related service;
- (e) “Government” means the Government of Karnataka;
- (f) “Local Authority” includes any authority, municipality, municipal corporation, town panchayat, planning authority, Industrial township, Zilla Panchayat, Taluk Panchayats and Grama Panchayats and other local self Governments constituted by law and Development Authorities or other statutory or non-statutory bodies by whatever name called for the time being invested by law to render essential service of public utility in the State or to control, manage or regulate such services within a specified local area;
- (g) “prescribed” means prescribed by the rules made under this Act;
- (h) “Public Authority” means the Organization or Authority or body or institution or a Local Authority established or constituted,-
 - (i) by or under the Constitution in the State;
 - (ii) by any other law made by the State Legislature;

(iii) by notification issued or order made by the Government and includes,-

- (1) body owned, controlled or substantially financed; or
- (2) non-Governmental organization substantially financed; directly or indirectly by the Government.

- (i) “Public servant” means a person substantively appointed to any service or post of the public authority;
- (j) “Right to service” means right to obtain the citizen related services within the stipulated time specified in the Schedule;
- (k) “Schedule” means Schedule appended to this Act;
- (l) “stipulated time” means the maximum time to provide the service by the designated officer or to decide the appeal by the competent officer or Appellate Authority as specified in the Schedule.

3. Right to obtain service within stipulated time limit.- (1) Every citizen shall have right to obtain citizen related services in the State in accordance with this Act within the stipulated time specified in the Schedule.

(2) Every designated officer and his subordinate public servant of the Public Authority shall provide the citizen related services specified in the Schedule to the citizens eligible to obtain the service, within the stipulated time and also display the same on the notice board of their offices.

4. Notification of services, designated officers, competent officers, appellate authority and stipulated time limits.- The Government shall within a period of three months from the date of commencement of this Act, by notification, amend the Schedule to add new services, designated officers of every public authority or Local Authority under each Secretariat Department, competent officer and appellate authority along with stipulated time limits within which the services are rendered under this Act and may by like notification amend or vary the entries in the Schedule.

5. Providing services within the stipulated time.- (1) The stipulated time shall start from the date when required application for scheduled service is submitted to the designated officer or to a person subordinate to him authorized to receive the application in such manner as may be prescribed. Such application shall be duly acknowledged.

(2) The designated officer on receipt of an application under sub-section (1) shall within the stipulated time either directly provide the service or through an officer duly authorized by him or reject the application and in case of rejection of application, shall record the reasons in writing and intimate to the applicant, the information about the period of making appeal against the decision and all the details of the competent officer to whom the first appeal lies.

6. Monitoring the status of the application.- (1) Every citizen having applied for any citizen related services shall be provided an application number by the concerned

Public Authority, or local Authority, as the case may be, and shall be entitled to obtain and monitor status of his application online in accordance with such procedure as may be prescribed.

(2) Every public authority or local Authority, as the case may be, shall maintain status of all applications governing citizen related services online and shall be duty bound to update the status of the same as per the procedure as prescribed by rules in this regard.

7. E-governance of services through mutual understanding.- The Government shall endeavor and encourage all the public Authorities, departments and local Authorities to enter by mutual understanding to deliver their respective citizen related services in a stipulated time or period as part of e-governance.

8. Payment of compensatory cost to the citizen.- Citizen having applied for such services shall be entitled to seek compensatory cost in accordance with the provisions of this Act and rules made thereunder, in case of delay or default in the delivery of such services beyond the stipulated time.

9. Liability to pay compensatory cost.- Every designated officer or his subordinate public servant who fails to deliver the citizen related services to a citizen within the stipulated time shall be liable to pay compensatory cost at the rate of twenty rupees per day for the period of delay subject to maximum of five hundred rupees per application, in aggregate, if there is no ban or restriction from the Government to provide the same.

10. Appointment of competent officer.- (1) The Government shall appoint by notification an officer not below the rank of Group B/C * Officer of the Government or its equivalent rank, in case of other public authority to act as Competent officer to impose cost against designated officer or his subordinate public servant defaulting or delaying the delivery of services in accordance with this Act.

(2) Every public authority shall for the purpose of payment of cost, confer on the competent officer, the power of drawing and disbursing officer in accordance with the law, procedure and rules applicable.

(3) On such demand of compensatory cost by the citizen at the time of delivery of citizen related services, it shall be the duty of the competent officer to pay such cost to the citizen against acknowledgement and receipt in such manner as may be prescribed.

11. Procedure governing fixing of liability.- (1) Within a period of fifteen days of the payment of compensatory cost, the competent officer after conducting preliminary enquiry, shall issue a notice against the public servant found responsible for the delay in delivery of such citizen related services in such manner as may be prescribed, calling upon him as to why the compensatory cost paid to the citizen may not be recovered from him.

(2) The public servant against whom such notice is issued may represent within a period of seven days from the date of receipt of such notice. In case no such representation is received, by the competent officer, within the prescribed period or explanation received, if any, is not found satisfactory, the competent officer shall be entitled to issue debit note directing such defaulting public servant either deposit the cost as stipulated in the debit

note or directing the Accounts officer concerned to debit the salary of such public servant for the amount as specified in the debit note:

Provided that if the competent officer finds reasonable and justified grounds in favour of public servant and come to the conclusion that the delay in delivery of services to the citizen was not attributable to him, but was attributable to some other public servant, it shall be lawful for the competent officer to withdraw the notice against him and issue fresh show cause notice to such other public servant as found responsible for the delay and shall follow the procedure mutatis mutandis as stipulated in this sub-section and sub-section (1) of this section.

(3) While fixing the liability under this Act, the competent officer shall follow the principles of natural justice before passing the order in that respect.

12. Right of appeal by the public servant.- (1) Any public servant aggrieved by the order passed by the competent officer in accordance with sections 10 and 11 shall be entitled to file an appeal to the appellate authority against such order within a period not exceeding thirty days of the receipt of the impugned order. The order of the appellate authority shall be final and binding.

(2) For the purpose of this Act, the Government shall appoint an officer to be the appellate authority to hear and decide appeals against the order passed by the competent officer. The appellate authority shall be an officer not below the rank of the Deputy Secretary to Government or its equivalent rank.

13. Appeal by the aggrieved citizen.- (1) Any person, whose application is rejected under sub-section (2) of section 5 or who is not provided the service within the stipulated time, may file an appeal to the competent officer within thirty days from the date of rejection of application or the expiry of the stipulated time limit:

Provided that the competent officer may admit the appeal even after the expiry of the period of thirty days if he is satisfied that the appellant was prevented by sufficient cause from filing the appeal in time.

(2) The competent officer may order to the designated officer to provide the service within the specified period or may reject the appeal or may impose compensatory cost according to the provisions of section 9.

(3) An appeal against decision of competent officer shall lie to the appellate authority within sixty days from the date on which the decision was made:

Provided that the appellate authority may admit the appeal even after the expiry of the period of sixty days if he is satisfied that the appellant was prevented by sufficient cause from filing the appeal in time.

(4) The appellate authority may order to the designated officer to provide the service within such period as he may specify or he may reject the appeal.

(5) If the designated officer does not comply with sub-section (1) of section 5, then the applicant aggrieved from such non-compliance may submit an application directly to the competent officer. This application shall be disposed of in the manner as if it is the first appeal.

(6) If the designated officer does not comply the order of providing the service under sub-section (2) of this section, then the applicant aggrieved from such non-compliance may submit an application directly to the appellate authority. This application shall be disposed of in the manner of appeal.

(7) The competent officer and the appellate authority shall while deciding an appeal under this section, have the same powers as are vested in civil court while trying a suit under the Code of Civil Procedure, 1908 (Central Act 5 of 1908) in respect of the following matters, namely:-

- (a) requiring the production and inspection of documents;
- (b) issuing summons for hearing to the designated officer and appellant; and
- (c) any other matter which may be prescribed.

14. Developing culture to deliver services within fixed period.- (1) The defaults on the part of designated officer in the time bound delivery of citizen related services as defined in this Act shall not be counted towards misconduct as the purpose and object is to sensitize the public servant towards the citizen and to enhance and imbibe a culture to deliver time bound services to the citizens.

(2) In case of any designated officer who is a habitual and willful defaulter, without any reasonable cause and persistently failed to receive an application or has failed to provide service within the stipulated time or intentionally denied the request for the service or delayed inordinately, the head of the Public Authority concerned shall be competent to take appropriate disciplinary action after recording a finding to this effect but not before giving a show cause notice and opportunity of hearing to the defaulting officer.

(3) To encourage and enhance the efficiency of the designated officer, a letter of appreciation for not a single default reported may be issued and entered in his Annual Performance Report by the head of the Public Authority.

15. Deemed service condition.- The provisions of this Act shall be deemed to be part of service conditions of the designated officer including such officer of all Public Authorities.

16. Supplement.- The provisions of this Act shall be supplemented to the disciplinary and financial rules and such other service rules and regulations as applicable to the employees of the Government or local Authority or public authority concerned, as the case may be, and not in derogation to such service rules and regulations governing the service condition and conduct of the government employees or the employees of the other public authority concerned.

17. Protection of action taken in good faith.- No suit, prosecution or other legal proceeding shall lie against any person for anything which is in good faith done or intended to be done under this Act or any rule made thereunder.

18. Bar of jurisdiction.- No Civil court shall have jurisdiction in respect of any matter which the competent officer or appellate authority is empowered by or under this Act to determine.

19. Power to make rules.- (1) The Government may, after previous publication, by notification, in the official Gazette, make rules to carry out the purposes of this Act.

(2) Every rule made or notification issued under this Act, shall be laid as soon as may be after it is made before each House of the State Legislature, while it is in session for a total period of thirty days, which may be comprised in one session or in two or more successive sessions, and if before the expiry of the session in which it is so laid or the session immediately following both Houses agree in making any modification, in the rule or notification or decide that any rule or notification should not be made, the rule or notification shall thereafter have effect only in such modified form or be of no effect, as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule or notification.

20. Power to remove difficulties.- If any difficulty arises, in giving effect to the provisions of this Act, the Government may by order, not inconsistent with the provisions of this Act, remove the difficulty:

Provided that no such order shall be made after the expiry of a period of two years from the commencement of this Act.

“KARNATAKA SAKALA SERVICES (AMENDMENT) ACT, 2014”
(NO. SAMVYASHAE 09 SHASANA 2014, Bangalore, dated: 19.11.2014.)

Ordered that the translation of ಕರ್ನಾಟಕ ಸಕಾಲ ಸೇವೆಗಳ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2014 (2014ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ:31) in the English language, be published as authorized by the Governor of Karnataka under clause (3) of Article of 348 of the Constitution of India in the Karnataka Gazette for general information.

The following translation of ಕರ್ನಾಟಕ ಸಕಾಲ ಸೇವೆಗಳ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2014 (2014ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ:31) in the English language is published in the official Gazette under the authority of the Governor of Karnataka under clause (3) of the Article 348 of the Constitution of India.

KARNATAKA ACT NO: 31 OF 2014

(First Published in the Karnataka Gazette Extra- Ordinary on the sixth day of September, 2014)

THE KARNATAK SAKALA SERVICES (AMENDMENT) ACT, 2014

(Received the assent of the Governor on the second day of September, 2014)

An Act further to amend the Karnataka Sakala Services Act, 2011.

Whereas, it is expedient to amend the Karnataka Sakala Services Act, 2011 (Karnataka Act 1 of 2012) for the purposes hereinafter appearing.

Be it enacted by the Karnataka State Legislature in the sixty fifth year of the Republic of India as follows: -

1. Short title and commencement: (1) This Act may be called the Karnataka Sakala Services (Amendment) Act, 2014.

(2) It shall come in to force at once.

2. Substitution of section 7: - In the Karnataka Sakala Services Act, 2011 (Karnataka Act 1 of 2012) (herein after referred to as principal Act), for section 7 the following shall be substituted, namely: -

“7. E-governance of services: - As a part of E-governance, the Government shall endeavor and encourage the public Authorities, to deliver their citizen related services electronically or through post in a phased manner and in such other manner as may be prescribed subject to payment of such fees as may be prescribed.”

3. Substitution of section 9: - For section 9 of the principal Act, the following shall be substituted, namely: -

“9. Liability to pay compensatory cost :- Every Appellate Authority or Competent Officer or designated officer or his subordinate public servant who fails to deliver or dispose

the citizen related services or appeals of a citizen within the stipulated time shall be liable to pay compensatory cost at the rate of twenty rupees per day for the period of delay subject to a maximum of five hundred rupees per application, in aggregate, if there is no ban or restriction from the Government to provide the same.”

4. Amendment of section 11: - In section 11 of principal Act, after sub-section (3), the following shall be inserted, namely: -

“(4) After giving compensatory cost to the aggrieved Citizen and within thirty days thereafter, the competent officer shall update debit note in the HRMS software against the officer found guilty by following the principles of natural justice”.

5. Amendment of section 14: - In the section 14 of the principal Act, after sub-section (3); the following shall be inserted, namely: -

“(4) If, any Designated officer or Competent officer or Appellate Authority fails to deliver the Citizen related service or dispose appeals within the stipulated time for more than seven times, he shall subject to enquiry by the concerned disciplinary Authority and If found guilty, prepare a report against the concerned officer and submit it to the Government. The State Government after considering the report shall take action within one month from the date of receipt of the report.”

The above translation of ಕರ್ನಾಟಕ ಸರ್ಕಾರ ಸೇವೆಗಳ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2014 (2014ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ:31) be published in the official Gazette under clause (3) of the Article 348 of the Constitution of India.

**PARLIAMENTARY AFFAIRS AND LEGISLATION SECRETARIAT
NOTIFICATION**

NO. DPAL 34 SHASANA 2026, BENGALURU, DATED:04.09.2026

ಭಾರತ ಸಂವಿಧಾನದ ಅನುಚ್ಛೇದ 348ರ ಖಂಡ (3)ರ ಅಡಿಯಲ್ಲಿ ರಾಜ್ಯಪಾಲರಿಂದ ಅಧಿಕೃತಗೊಳಿಸಿದ ಕರ್ನಾಟಕ ಸಕಾಲ ಸೇವೆಗಳ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2026 (2026ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ: 39) ರ ಭಾಷಾಂತರವನ್ನು ಅಧಿಕೃತ ಆಂಗ್ಲ ಪಠ್ಯವೆಂದು ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದ ವಿಶೇಷ ಸಂಚಿಕೆಯಲ್ಲಿ (ಭಾಗ-IV) ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ.-

KARNATAKA ACT NO. 39 OF 2026

(First Published in the Karnataka Gazette Extra-ordinary on the 04th day of September 2026)

THE KARNATAKA SAKAALA SERVICES (AMENDMENT) ACT, 2026

(Received the assent of the Governor on the 03rd day of September 2026)

An Act further to amend the Karnataka Sakaala Services Act, 2011.

Whereas, it is expedient further to amend the Karnataka Sakaala Services Act, 2011 (Karnataka Act 1 of 2012) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy-seventh year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Sakaala Services (Amendment) Act, 2026.

(2) It shall come into force at once.

2 Substitution of section 4.- In the Karnataka Sakaala Services Act, 2011 (Karnataka Act 1 of 2012) (herein after referred to as the Principal Act, for section 4, the following shall be substituted, namely:-

"4. Notification of services, designated officers, competent officers, appellate authority, stipulated time limits, rate of compensatory cost and rate of punitive cost.- The Government may within a period of three months from the date of commencement of the Karnataka Sakaala Services (Amendment) Act, 2026, by notification, amend the Schedule to add new services, designated officers of every public authority or Local Authority under each Secretariat Department, competent officer and appellate authority along with stipulated time limits within which the services are rendered under this Act, the rate and maximum amount of compensatory cost payable under section 9, and the rate and maximum amount of punitive cost, including any enhanced rate for a repeat offence, payable under section 13-B, and may by like notification amend or vary the entries in the

Schedule, including the rate and maximum amount of compensatory cost and punitive cost so specified."

3. Substitution of section 9.- In the Principal Act, for section 9, the following shall be substituted, namely:-

"9. Liability to pay compensatory cost.- Every Appellate Authority or Competent Officer or designated officer or his subordinate public servant who fails to deliver or dispose the citizen related services or appeals of a citizen within the stipulated time shall be liable to pay compensatory cost at the rate of twenty rupees per day for the period of delay subject to a maximum of five hundred rupees per application, in aggregate, or at such rate and subject to such maximum amount as may, from time to time, be specified in the Schedule, if there is no ban or restriction from the Government to provide the same."

4. Insertion of new sections 13A and 13B.- In the Principal Act, after section 13, the following new sections shall be inserted, namely:-

"13-A. Revision and other powers of Government.- (1) Notwithstanding anything contained in section 12 or section 13, the Government may, at any time, of its own motion, for the purpose of satisfying itself as to the legality or propriety of any order passed by the Appellate Authority under section 12 or section 13, where the case discloses gross injustice to the citizen or to the public servant concerned, withdraw to itself any such proceeding pending before, or decided by, the Appellate Authority, at any stage, and pass such order thereon as it deems fit, or remit the proceeding for disposal in accordance with such directions as it may issue:

Provided that, no order under this sub-section prejudicial to any person shall be passed without giving such person a reasonable opportunity of being heard.

Provided further that, no proceeding shall be initiated under this section after the expiry of three months from the date of the order sought to be revised.

(2) Where, on revision under this section, it is established that the service to the citizen was delayed or was otherwise deficient, and that the citizen was, on this account, wrongly denied compensatory cost, the citizen shall become eligible to receive compensatory cost, which shall be recoverable from the officer concerned in accordance with the provisions of this Act.

(3) An order passed under this section shall be final and shall not be called in question in any court.

(4) The Government may issue general or specific directions to any public authority or public servant for the purpose of avoiding delay or deficiency in the provision of citizen related services, and every public authority or public servant to whom such direction is issued shall comply with the same.

(5) The Government may issue general directions to any public authority or public servant for the improvement of business processes relating to the delivery of citizen related services, and for policy reforms bearing on the implementation of this Act.

(6) The administrative department entrusted with the administration of this Act may, for the purpose of carrying out the functions mandated under this Act, requisition the services of any public servant serving in any public authority, and such public servant shall, upon being so requisitioned, be deemed to work with the said administrative department for the said purpose, notwithstanding anything to the contrary contained in any other law or in the service rules applicable to such public servant.

13-B. Cost for malicious or vexatious complaint or grievance.- (1) Where the Competent Officer or the Appellate Authority, while inquiring into a complaint of default or a grievance under this Act, or the Government, while exercising its powers of revision under section 13-A over an order of the Appellate Authority, records a finding that such complaint or grievance was made maliciously or vexatiously, knowing it to be false or without any reasonable basis, or with the intent to malign a public servant or to pressure or blackmail another citizen, the authority so recording the finding may, by order in writing and for reasons to be recorded, impose on the citizen making such complaint or grievance a cost not exceeding such amount as may, from time to time, be specified in the Schedule:

Provided that no order under this section shall be passed without giving the citizen concerned a reasonable opportunity of being heard.

(2) Where a citizen has, upon a finding recorded under sub-section (1), already been visited with a cost on an earlier occasion, and is subsequently found, upon a like finding, to have made a further complaint or grievance maliciously or vexatiously, the cost imposable on such subsequent occasion shall not be less than the amount specified in the Schedule under sub-section (1), and may extend to such higher amount as may, from time to time, be specified in the Schedule for repeated offences.

(3) A cost imposed under this section shall be recoverable from the citizen concerned as an arrear of land revenue.

(4) An order imposing a cost under this section may be passed by the Competent Officer, the Appellate Authority, or the Government at any level of appeal or revision under this Act and shall be subject to the same provisions of appeal and revision under this Act as would apply to an order imposing compensatory cost.”

5. Substitution of section 18.- In the Principal Act, for section 18, the following shall be substituted, namely:-

“18. Bar of Jurisdiction.- No Civil court shall have jurisdiction in respect of any matter which the competent officer or appellate authority or Government, is empowered by or under this Act to determine.”

The above translation of ಕರ್ನಾಟಕ ಸರ್ಕಾರ ಸೇವೆಗಳ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2026 (2026ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ: 39) be published in the official Gazette under clause (3) of Article 348 of the constitution of India.

THAAWARCHAND GEHLOT
GOVERNOR OF KARNATAKA

By Order and in the name of
the Governor of Karnataka,

G. SRIDHAR
Secretary to Government
Department of Parliamentary
Affairs and Legislation